

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 232/1998

New Delhi this the 28th day of January, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Pankaj Kumar Tiwari S/O Navratan Tiwari,  
R/O D-II/B-9, Moti Bagh-I,  
New Delhi.

... Applicant

( By Shri Harveer Singh, Advocate )

- Versus -

1. Union of India through  
Secretary, Ministry of Defence,  
South Block,  
New Delhi.

2. The Director General,  
Ordnance Services,  
Ministry of Defence,  
South Block,  
New Delhi.

3. The Commandant,  
Central Ordnance Depot,  
Delhi Cantt.,  
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for applicant on  
admission.

2. By order dated 10.5.1997, the applicant was  
appointed as Fireman Grade-II. Apprehending that the  
respondents may terminate his services in the future,  
the present application has been filed for setting  
aside the order of termination which is not in  
existence and for directing the respondents to  
reinstate the applicant in service although he is

*Jm*

(3)

continuing in service. The application is misconcieved. Accordingly, it is hereby dismissed as not maintainable. The applicant may come to the Tribunal if his services are in fact terminated or he is aggrieved by any other order than may be passed.

*[Signature]*

( K. M. Agarwal )  
Chairman

*[Signature]*  
( R. K. Ahooja )  
Member (A)

/as/